

THE PUNJAB APPROPRIATION (NO.1) BILL, 2023

A
BILL

to provide for the authorization of appropriation of moneys out of the Consolidated Fund of the State of Punjab to meet the amounts spent on certain services during the financial years 2015-16, 2016-17, 2017-2018 and 2018-19, in excess of the amounts authorized or granted for those services and for those years.

BE it enacted by the Legislature of the State of Punjab in the Seventy-fourth Year of the Republic of India as follows :-

Short title.

1. This Act may be called the Punjab Appropriation (No. 1) Act, 2023.

Issue of sums out of the Consolidated Fund of the State of Punjab to meet certain expenditure for the financial years 2015-16, 2016-17, 2017-18 and 2018-19.

2. From and out of the Consolidation Fund of the State of Punjab, the sums specified in column 5 of each of the Schedule I to IV, appended to this Act, amounting in the aggregate to the sums of ₹ 2061,65,21,000/- (Two thousand sixty one Crore sixty five lac and twenty one thousand rupees only), ₹ 34458,79,41,000/- (Thirty four thousand four hundred fifty eight crore seventy nine lac and fourty one thousand rupees only), ₹ 423,78,27,000/- (Four hundred twenty three crore seventy eight lac and twenty seven thousand rupees only) and ₹ 325,04,11,000/- (Three hundred twenty five crore four lac and eleven thousand rupees only) shall, respectively, be deemed to have been authorized to be paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column 2 of each of the aforesaid Schedules during the financial years 2015-16, 2016-17, 2017-18 and 2018-19, in excess of the amounts authorized or granted for those services and for those years.

Appropriation.

3. The sums deemed to have been authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab under this Act, shall be deemed to have been appropriated for the services and purposes, specified in the Schedules I to IV in relation to the financial years 2015-16, 2016-17, 2017-18 and 2018-19 respectively.

Overriding effect of the Act.

4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail.



SCHEDULE-I

Financial Year 2015-16

Demand No.	Services and Purposes	Sums not exceeding			
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total	
1	2	3	4	5	
		₹	₹	₹	
2	Animal Husbandry and Fisheries	Revenue	0	388000	388000
		Capital	0	0	0
8	Finance	Revenue	4562393000	0	4562393000
		Capital	0	9527906000	9527906000
21	Public Works	Revenue	2215069000	0	2215069000
		Capital	0	0	0
22	Revenue and Rehabilitation	Revenue	4308735000	0	4308735000
		Capital	0	0	0
26	State Legislature	Revenue	0	2030000	2030000
		Capital	0	0	0
	Total	Revenue	11086197000	2418000	11088615000
		Capital	0	9527906000	9527906000
	Grand Total		11086197000	9530324000	20616521000

SCHEDULE-II

Financial Year 2016-17

Demand No.	Services and Purposes		Sums not exceeding		
			Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2		3	4	5
			₹	₹	₹
8	Finance	Revenue	4004782000	0	4004782000
		Capital	0	9211886000	9211886000
9	Food and Supplies	Revenue	0	0	0
		Capital	290814492000	0	290814492000
12	Home Affairs & Justice	Revenue	0	0	0
		Capital	0	11499000	11499000
15	Irrigation and Power	Revenue	0	0	0
		Capital	38520644000	0	38520644000
21	Public Works	Revenue	1827121000	3951000	1831072000
		Capital	0	193566000	193566000
	Total	Revenue	5831903000	3951000	5835854000
		Capital	329335136000	9416951000	338752087000
	Grand Total		335167039000	9420902000	344587941000

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SCHEDULE-III

Financial Year 2017-18

Demand No.	Services and Purposes		Sums not exceeding		
			Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2		3	4	5
			₹	₹	₹
8	Finance	Revenue	0	1592479000	1592479000
		Capital	0	0	0
10	General Administration	Revenue	0	0	0
		Capital	0	3320000	3320000
21	Public Works	Revenue	2642028000	0	2642028000
		Capital	0	0	0
	Total	Revenue	2642028000	1592479000	4234507000
		Capital	0	3320000	3320000
	Grand Total		2642028000	1595799000	4237827000

SCHEDULE-IV

Financial Year 2018-19

Demand No.	Services and Purposes	Sums not exceeding			
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total	
1	2	3	4	5	
		₹	₹	₹	
9	Food and Supplies	Revenue	0	5294000	5294000
		Capital	0	0	0
10	General Administration	Revenue	0	0	0
		Capital	77730000	0	77730000
21	Public Works	Revenue	3157468000	9919000	3167387000
		Capital	0	0	0
	Total	Revenue	3157468000	15213000	3172681000
		Capital	77730000	0	77730000
	Grand Total		3235198000	15213000	3250411000

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution read with relevant clauses of Article 205 of Constitution thereof, to provide for the appropriation out of the Consolidated Fund of the State of Punjab of the sums required to meet the expenditure on account of Excess over Grants and Appropriation for the years 2015-16, 2016-17, 2017-18 and 2018-19.

Harpal Singh Cheema
Finance Minister, Punjab.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

**CHANDIGARH:
THE 7TH MARCH, 2023**

**SURINDER PAL,
SECRETARY.**

N.B. – The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 7th March, 2023 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).